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MYSORE COTTON DUTIES REPEAL AND COTTON INDUSTRY (STATISTICS) ACT, 1926

6 of 1926

[27 July, 1926]

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MYSORE COTTON DUTIES REPEAL AND COTTON INDUSTRY (STATISTICS) ACT, 1926

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[27 July, 1926]

An Act to Repeal the Mysore Cotton Duties Actof 1896 and to provide for the regular submission of returns of quantities of cotton goods manufactured and Cotton Yarn Spun in [the State of Mysore except Bellary District]. Whereas, it is expedient to repeal the Mysore Cotton Duties Act (II of 1896), and notwithstanding such repeal, to provide for the regular submission of returns of the quantities of cotton goods manufactured and cotton yarn spun in 1[the State of Mysore except Bellary District;] It is hereby enacted as follows:

1. Short title and extent :-

- (1) This Act may be called ¹[the Mysore Cotton Duties Repeal and Cotton Industry (Statistics) Act, 1926].
- (2) It extends to the ² [whole of the State of Mysore except Bellary

District] and shall come into force on the 25th day of September, 1926.

- 1. Substituted for the words and figures "the Cotton Duties Repeal and Cotton Industry (Statistics) Act, 1926" by Act No. 1 of 1956
- 2. See the Mysore Adaptation of Laws Order, 1953

2. Repeal of Cotton Duties Act :-

The Mysore Cotton Duties Act (II of 1896), is hereby repealed.

3. Definitions :-

For the purpose of this Act, unless there is anything repugnant in the subject or context.

- (a) "Cotton goods" or "Goods" includes all tissues and other articles (except yarn and thread) woven, knitted or otherwise manufactured wholly or partly from cotton yarn;
- (b) "Cotton yarn" or "Yarn" means yarn wholly or partly composed of cotton fibres;
- (c) "Mill" means any building or place where cotton goods are woven, knitted or otherwise manufactured or where cotton yarn in spun, by machinery moved otherwise than by manual labour, and includes every part of such building or place;
- (d) "Owner" in relation to any mill, includes the managing agent or other principal officer of the mill; and
- (e) "Prescribed" means prescribed by rules made under this Act.

<u>4.</u> Delivery of monthly returns of goods and yarn manufactured by mill owners :-

- (1) The owner of every mill shall each month prepare and deliver, or cause to be prepared or delivered, to the prescribed officer a return of all cotton goods manufactured and all cotton yarn spun in the mill during the preceding month by machinery moved otherwise than by manual labour, and shall subscribe a declaration of the truth of the return at the foot thereof.
- (2) Save as may be otherwise prescribed, every such return shall state, in respect of each description of goods and of yarn, the quantity manufactured during the period to which the return relates, and shall contain such further information, and be in such form and be subject to such conditions as to verification and otherwise, as may be prescribed.

(3) Every such return shall be delivered to the prescribed officer or posted to his address within seven days after the end of the month to which it relates.

5. Power to inspect mills and take copies of records :-

(1) Any officer authorised by the ¹[State Government] by order in writing in this behalf shall have free access at all reasonable times during the working hours to any mill and may at any time with or without notice to the owner, examine and take copies of, or extracts from, the records of the mill for the purpose of testing the accuracy of any return made under Section 4, or of informing himself as to any particulars regarding which information is required for the purposes of this Act or any rules made thereunder:

Provided that no officer not specially empowered by the ² [State Government] in this behalf shall be entitled to inspect any record containing the description or formulae of any trade process.

- (2) All copies and extracts and all information acquired by any officer in the inspection of any mill under this section shall be treated as strictly confidential.
- 1. Substituted for the word "Government" by Act No. 1 of 1956
- 2. Substituted for the word "Government" by Act No. 1 of 1956

6. Publication of returns :-

The ¹ [State Government] shall from the returns delivered under Section 4, cause to be compiled and published, in such form as they may direct, statements showing for each month the total quantities of goods manufactured and of yarn spun in mills in Mysore State.

1. Substituted for the word "Government" by Act No. 1 of 1956

7. Power to make rules :-

- (1) The ¹ [State Government] may, by notification in the Mysore Gazette, make rules consistent with this Act to carry out the purposes thereof.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely.
- (a) the form of any return required under this Act, the particulars to be contained therein, and the manner in which the return shall

be verified;

- (b) the nature of the records to be maintained by the owners of mills;
- (c) the powers and duties, in regard to inspection of mills under this Act, of the officers authorised to make such inspection; and
- (d) any other matter which may be or is to be prescribed.
- 1. Substituted for the word "Government" by Act No. 1 of 1956

8. Penalties :-

- (1) Any person who.
- (a) knowingly falsifies any record of manufacture or production kept in a mill, or
- (b) being required to deliver a return under Section 4, knowingly delivers a false return, or
- (c) omits to make any return required by Section 4, or refuses to sign or complete the same, or
- (d) knowingly does any act, not otherwise punishable under this Act, in contravention of the provisions of any rule made under this Act, shall be punishable with fine which may extend to five hundred rupees.
- (2) Any person who discloses any particulars or other information acquired by him in the inspection of any mill under this Act shall be punishable with fine which may extend to one thousand rupees:

Provided that nothing in this sub-section shall apply to the disclosure.

- (a) of any such particulars or information for the purpose of a prosecution under Section 193 of the Indian Penal Code or under this Act in respect of any return kept or record made for the purposes of this Act, or
- (b) of any such particulars or information to any person acting in the execution of any duty imposed upon him by this Act where the disclosure is necessary for the purposes of this Act.

9. Exemption :-

The ¹ [State Government] may, by notification in the Mysore Gazette, exempt from the operation of this Act or of any specified

provision thereof, any mill or class of mills, or any goods or class of goods, specified in the notification.

1. Substituted for the word "Government" by Act No. 1 of 1956

10. Protection for acts done under this Act :-

No suit or other legal proceeding shall be instituted against any person in respect of anything which is in good faith done or intended to be done under this Act.